

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

No.CA-31/C-III/ND/2017
In
CP-16/101/ND/2017

SECTION: UNDER SECTION 166 OF THE COMPANIES ACT, 1956 READ WITH SECTION 441 OF THE COMPANIES ACT, 2013.

IN THE MATTER OF:

M/s PAHUJA TAKII SEED LIMITED & ORS.

..... ..Petitioner

V/s

.....Respondent

Order delivered on 06 .09.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner : Mr. Anirudh Das, Advocate
For the Respondent : -

ORDER

This is an Application which has been preferred by one Mr. Masakazu Mukaide as applicant wherein it is stated that since his election as a Director was made in the Extraordinary General Meeting dated 17.12.2016 and as the offence is stated to have been committed in the original Company Petition No.16/101(ND)/2017 prior to the date of his election, he is not liable for the fine as specified in the order dated 18.8.2017 and in the circumstances, the levy of fine against the said applicant should be omitted.



A perusal of the report of the Registrar of Companies in relation to quantifying the fine as prescribed under the Act however discloses the name of the above said applicant and in the circumstances it will be appropriate that a copy of this application is served on the Registrar of Companies and the observations/reply to the application is filed by Registrar of Companies. Hence the applicant in the above application is directed to serve a copy of this order on the Registrar of Companies, NCT of Delhi & Haryana within a period of one week and the Registrar of Companies will furnish its reply/observations within a period of one week thereafter. Post the matter on 25.9.2017. However, the order passed in this application presently it is clarified should not detract the other Petitioners in C.P.No.16/101/ND/2017 in complying with the orders of this Tribunal dated 18.8.2017 and as extended in relation to period of compliance vide order dated 06.09.2017.

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(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
06.09.2017